THE ECONOMIC OFFENCES (IN APPLICABILITY OF LIMITATION) ACT, 1974

ARRANGEMENT OF SECTIONS

SECTIONS
1. Short title, extent and commencement.
THE SCHEDULE.
THE ECONOMIC OFFENCES (IN APPLICABILITY OF LIMITATION) ACT, 1974

ACT NO. 12 OF 1974

[27th March, 1974.]

An Act to provide for the inapplicability of the provisions of Chapter XXXVI of the Code of Criminal Procedure, 1973 to certain economic offences.

Be it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:

1. Short title, extent and commencement—(1) This Act may be called the Economic Offences (Inapplicability of Limitation) Act, 1974.

(2) It extends to the territories to which the Code of Criminal Procedure, 1973 (2 of 1974) applies.

(3) It shall come into force on the 1st day of April, 1974.


   (i) any offence punishable under any of the enactments 1[or provisions, if any, thereof] specified in the Schedule; or

   (ii) any other offence, which under the provisions of that Code, may be tried along with such offence,

and every offence referred to in clause (i) or clause (ii) may be taken cognizance of by the Court having jurisdiction as if the provisions of that Chapter were not enacted.

1. Ins. by Act 65 of 1984, s. 10 (w.e.f. 8-10-1984).
THE SCHEDULE

(See section 2)


7. The Central Excises and Salt Act, 1944 (1 of 1944).


15. The Indian Stamp Act, 1899 (2 of 1899).


1. Ins. by Act 65 of 1984, s. 10 (w.e.f. 8-10-1984).

2. Ins. by Act 45 of 1974, s. 30 (w.e.f. 23-9-1974).

3. Ins. by Act 54 of 1980, s. 37 (w.e.f. 9-12-1980).


5. Ins. by Act 32 of 1994, s. 96 (w.e.f. 13-5-1994).